## Action taken on Antrix Devas Deal

\*223. DR. T.N. SEEMA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has taken any action against those who have committed omissions and commissions in the Antrix-Devas deal; and
  - (b) the members of the Space Commission who gave approval to the deal?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Based on the findings of the High Level Team, four former scientists of the Department of Space have been excluded from re-employment, committee roles or any other important role under the Government and have been divested of any current assignment/consultancy with the Government.

(b) The Antrix-Devas deal was not put up for approval of Space Commission. This deal was approved by Antrix Board.

## Amendment in the Forest Rights Act

- \*224. SHRIMATI VASANTHI STANLEY : Will the Minister of TRIBAL AFFAIRS be pleased to state :
- (a) the action that has been taken on the recommendations of the National Advisory Council (NAC) regarding amendments pertaining to the Forest Rights Act;

<sup>\*</sup>The figures include expenditure incurred upto February 2012 for London Olympics 2012